

Burma Oil Company and the Assam Oil Company. Presumably, they give all the facilities that are desirable.

**Shri Muniswamy:** In making a selection of candidates for these scholarships, is any State-wise consideration given, or is selection made only on merits?

**Shri K. D. Malaviya:** Only on merits.

**Shri B. S. Murthy:** Is it one of the terms of awarding this scholarship that if a scholar successfully completes the course he will be given employment?

**Shri K. D. Malaviya:** He is putting the same question again.

**Shri B. S. Murthy:** The hon. Deputy Minister has not given a reply.

**Mr. Deputy-Speaker:** Is there a guarantee of appointment after they return?

**Shri K. D. Malaviya:** The Government of India will try their level best to give them employment.

**Mr. Deputy-Speaker:** Why not be clear? Whatever doubts hon. Members have must be cleared. If there is a guarantee of employment given by the Government, say there is a guarantee; if there is no such guarantee, say there is no guarantee clearly.

**Shri K. D. Malaviya:** I have stated that the Government try to give them employment to their very best.

**Mr. Deputy-Speaker:** He does not appreciate the position. Is there a guarantee of employment?

**Shri K. D. Malaviya:** No. There is no guarantee of employment.

**Shri G. P. Sinha:** Has any of the foreign countries agreed to offer facilities to Indian students for atomic research?

**Shri K. D. Malaviya:** That has nothing to do with this question.

#### INCOME-TAX INVESTIGATION COMMISSION

\*1488. **Sardar Hukam Singh:** Will the Minister of Finance be pleased to state:

(a) whether the term of the Income-tax Investigation Commission has further been extended beyond 31st December, 1953;

(b) the number of cases disposed of by the Commission during 1953; and

(c) the number pending on 31st January, 1954?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) Yes, Sir. The notification was placed on the Table of the House on 14th December 1953 as required under Section 4(3) of the Taxation on Income (Investigation Commission) Act.

(b) the number is 168.

(c) the number is 636.

**Sardar Hukam Singh:** Is it proposed to entrust any other cases to the Commission or shall they have to finish whatever is left with them?

**Shri B. R. Bhagat:** If any other cases come to light during the tenure of the Commission, they may be taken up by it.

**Sardar Hukam Singh:** What is the total amount of disclosures voluntarily made up to this time?

**Shri B. R. Bhagat:** The total amount of concealment reported is Rs. 45,97,04,500.

**Mr. Deputy-Speaker:** The hon. Member wanted to know the amount of voluntary disclosures so far.

**Shri B. R. Bhagat:** On a voluntary basis, the amount of disclosures is Rs. 40,32,92,229.

**Sardar Hukam Singh:** Does this include disclosures of hidden incomes which were made voluntarily after the duration had expired in the ordinary course of assessment proceedings?

**Shri B. R. Bhagat:** No, Sir.

**Shri L. N. Mishra:** I wish to know whether collection is made by instalments, and, if so, the amount that is still to be collected.

**Shri B. E. Bhagat:** The collection is made by instalments. The amount so far realised is Rs. 9.22 crores and the amount due is Rs. 18.29 crores.

### कानूनी सहायता सम्बन्धी विधान

\*१४८९. सेठ गोविन्द दास : क्या गृह-कार्य मंत्री २१ फरवरी, १९५२ को पूछे गये तारांकित प्रश्न संख्या १४६ के उत्तर को ध्यान में रख कर यह बताने की कृपा करेंगे कि इंग्लैंड के कानूनी सहायता व परामर्श अधिनियम, १९४९ (लीगल एड एंड एडवाइस एक्ट, १९४९) के समान कोई विधान भारत में बनाने की प्रस्तापना के सम्बन्ध में क्या प्रगति हुई है ?

**The Deputy Minister of Home Affairs (Shri Datar):** When question No. 146 was answered in Parliament on the 21st February 1952, a Member made the suggestion that since more representative Governments were about to be established in the States after the General Elections, the proposals for providing legal aid to indigent persons and persons of limited means at Government expense should be re-circulated to such Governments. The Government promised to do so and in pursuance of that promise, the State Governments were again addressed in the matter. Replies have been received from all the State Governments except Orissa and Mysore. The question of providing free legal aid to indigent persons and persons of limited means is one primarily for the State Governments, who would have to bear the cost. Almost all the State Governments from whom replies have so far been received, have expressed their inability to bear the cost of any such scheme.

**Shri S. N. Das:** May I know whether Government is aware of any private agencies doing this work in any of the States?

**Shri Datar:** Government are not aware.

**Shri B. S. Murthy:** May I know whether the Ministry is aware that in Madras, legal aid is being given to Scheduled Castes, and whether in any other State the same thing is being done?

**Shri Datar:** I am not aware of what my hon. friend has just told us. So far as the Government are concerned, they are not aware of any private agencies in this respect.

### BRITISH INVESTMENTS IN TEXTILE INDUSTRY

\*1490. **Shri S. N. Das:** Will the Minister of Finance be pleased to state:

(a) the total investment of British Nationals in textile mills in India as on the 15th August 1947;

(b) their present investment in this regard ; and

(c) whether there have been fresh investments by people of that nationality during these years?

**The Parliamentary Secretary to the Minister of Finance (Shri B. E. Bhagat):** (a) and (b). Information as on the 15th August, 1947 is not available, but according to the Census that was carried out by the Reserve Bank of India as on 30th June, 1948, the investments by residents of U.K. in the cotton textile industry in India amounted to Rs. 9.26 crores. Information for a later period is not available but the Reserve Bank is shortly undertaking another survey of foreign investments which, when completed, will give the information as on the 31st December, 1953.

(c) During July, 1948, to October, 1953, remittances to the extent of Rs. 33.56 lakhs were received from residents of U.K. for investment in the cotton textile industry.

**Shri S. N. Das:** May I know whether the Government is aware of any amount being released from investment in textile mills by British nationals, and, if so whether the amount so